SHRI R. S. PANDEY:....others for the manner in which this important matter was taken up by the Punjab Chief Minister and Mr. R. K. Khadilkar under your good auspices. Taking into consideration the plight of the students, this matter was solved. Please request Shri Khadilkar to appeal to the students to give up the strike.

भध्यक्ष महोदयः मेरानो यहांतक थाकाम ।

भा सः अगल पर्. आव्यक्ष महोदय, जो बाते ग्राप ने कही है, ग्रौर पीलू मोदी साहब ने कही है, पटना कालेज मे इस का कोई सम्बन्ध नही होगा । पटने के गरू गोबिन्द सिंह मेडिकल कालेज के किसी व्यक्ति या सरदार ज्ञान सिंह को इस ट्रस्ट मे हम नही लेंगे, ग्रौर फरीदावाद कालेज के स्टूडेट्स को पूरी तरह यकीन दिलाते है कि बहुत ग्रच्छा मेडिकल कालेज बनायेंगे ग्रौर पूरे स्टैन्डर्ड का बनायेंगे ग्रौर जो हमारे गज्यो का नाम ग्रभी तक कुछ लोगो ने गलत इस्तेमाल किया है उम कफारे को दूर कर देंगे ।

13 05 hrs.

STATEMENT RE. FACT FINDING COMMITTEE ON ECONOMICS OF NEWSPAPER INDUSTRY

MR. SPEAKER: Shri I. K. Gujral.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJARAL): Sir....

MR. SPEAKER: You can lay it on the Table.

SHRI I. K. GUJRAL: As you like.

MR. SPEAKER: It will be laid on the Table of the House.

SHRI I. K. GUJRAL: I lay it on the Table of the House.

(SAKA) Fact Finding Committee on Newspapers Industry

Statement

As the House is aware, a Fact Finding Committee to inquire into the economics of the newspaper industry was appointed by Government on April 14, 1972 with Dr. Bhabatosh Datta, retired Professor of Economics, Presidency College, Calcutta, as Chairman and S/Shri R. Rajagopalan. Chief Cost Acounts Officer. Ministry of Finance, I. P. Gupta, Joint Secretary, Ministry of Finance and K. C. Raman, retired Production Manager, M/s. Bennett Coleman and Company Ltd., as members and the Registrar of Newspapers for India as Member Secretary.

2 The Committee issued a detailed questionnaire to all daily newspapers in the first week of September, 1972. The last date for submission of the replies to the questionnaire by the newspapers was October 15, which was later extended to November 15, 1972. In spite of repeated reminders, replies have so far been received only from 92 daily newspapers out of 717. Of these, the replies from about 50 newspapers contain the requisite information and data. The remaining newspapers have furnished insufficient or madequate material

3 The Committee was of the opinion that the data already available could not be treated as representative samples because these had been supplied by newspapers which had chosen to supply them. It felt that facts were particularly necessary from dailies which, for reasons of their own, appeared to be unwilling to supply them and that in principle the subject of a study should not have the right to opt itself out of the coverage of the study.

4 The Chairman of the Committee conveyed to Government the need to take effective and urgent steps to require the defaulting newspapers to supply the information sought by the Committee without delay.

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5. It was hoped, when the Committee was set up, that newspapers would extend their wholehearted cooperation to it, as its study and the finds would be a significant contribution to a proper appreciation of the problems of the newspaper industry as a whole. In view, however, of the considered opinion of the Committee in the light of its experience during the last six months, it has been decided by Government to invest the Committee with powers under the Commissions of Inquiry Act, 1952 so that it may have the legal authority to obtain the necessary information and data from the newspapers and submit its report to Government as early as practicable. A Notification, issued m this connection, is placed on the Table of the House.

NOTIFICATION

G.S.R. 208 (E).—Whereas a Fact Finding Committee has been set up under the Resolution of Government of India m the Ministry of Information and Broadcasting No. 19/3/72-Press dated the 14th April, 1972 for the purpose of making an inquiry into a definite matter of public importance, namely, the economics of the newspaper industry;

And Whereas the Fact Finding Committee had addressed a detailed questionnaire to all the daily newspapers in September, 1972 requesting information and data on matters pertaining to the terms of reference which, in the opinion of the Fact Finding Committee, may be useful or relevant to the subject matter of the inquiry;

And Whereas only a small number of daily newspapers have furnished the requisite information and date;

And Whereas the information and data supplied by some daily newspapers have been found to be insufficient or inadequate;

And Whereas a large number of daily newspapers have still not furnished any information or data; And Whereas having regard to the nature of the inquiry and the circumstances of the case, the Central Government is of opinion that all the provisions of the Commissions of Inquiry Act, 1952 (60 of 1952) other than the provisions of sub-section (1) of section 5 thereof should be made applicable to the said Fact Finding Committee;

Now, Therefore, in exercise of the powers conferred by section 1 of the said Act, the Central Government hereby directs that all the provisions of the said Act other than the provisions of sub-section (1) of section 5 thereof shall apply to the said Fact Finding Committee.

Sd/- A. J. KIDWAI,

Secretary to the Government of India.

To the Manager of Government of Indua Press New Delhi.

13.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 30th April, 1973, will consist of:--

Consideration and passing of:---

- (i) The Finance Bill, 1973.
- (ii) The Orissa State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha.
- (iii) The Central Excises and Salt (Amendment) Bill 1973.

Members are also informed that it is proposed to take up the consideration and passing of the Constitution (Thirty-first Amendment) Bill, 1973, on 8th and 9th May, 1973.